



IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

6.

IA-696(MB)2024 IN
C.P. (IB)/1182(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 27.02.2024

NAME OF THE PARTIES: Idbi Trusteeship Services Limited
Vs.
Envirant Constructions Private Limited

SECTION: 7, 22(3)a OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

IA-696(MB)2024

1. Mr. Aditya Dubey, Ld. Counsel for the Applicant present through VC.
None present for the Respondent.
2. This is an application filed by the Applicant/RP under Section 22(3)a of the Insolvency and Bankruptcy Code, 2016 to take on record the decision of the CoC to appoint the Interim Resolution Professional of the Corporate Debtor, Mr. Ritesh R Mahajan, as the Resolution Professional of the Corporate Debtor.
3. Ld. Counsel for the Applicant informed that in the 1st CoC meeting held on 18.12.2023, the CoC passed a resolution to appoint the IRP as the Resolution Professional viz. Mr. Ritesh R Mahajan, with 100% voting. In view of the above, IA-696/2024 is **allowed** and **disposed of**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)